

ITEM NO.31

COURT NO.11

SECTION XII

S U P R E M E      C O U R T   O F   I N D I A  
R E C O R D   O F   P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).18879/2007

(From the judgement and order dated 28/09/2007 in                      MP No. 1/2007 in  
WP No. 31435/2007 of The HIGH COURT OF MADRAS)

ALL INDIA ANNA DRAVIDA MUNNETRA KAZHAGAM                      Petitioner(s)

VERSUS

CHIEF SEC.GOVT.OF T.NADU & ORS.                      Respondent(s)

(With prayer for interim relief and office report )

Date: 13/09/2010              This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI  
HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

For Petitioner(s)              Mr. Subramonium Prasad,Adv.

For Respondent(s)              Mr.Altaf Ahmed, Sr.Adv.  
Mr.T.Harish Kumar, Adv.

Mr. V.G. Pragasam,Adv.

Mr.V.Balaji, Adv.  
Mr.Prvesh Thakur, Adv.  
Mr.C.Kannan, Adv.  
Mr. B.K. Pal,Adv.

Mr. Naresh Kumar,Adv.

Mr. S. Thananjayan,Adv

UPON hearing counsel the Court made the following  
O R D E R

This petition is directed against interlocutory order dated  
28.09.2007 passed by the Division Bench of the Madras High Court in  
M.P.Nos.1 and 2 of 2007 in Writ Petition No.31435 of 2007.

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We have heard learned counsel for the parties and perused the  
record.              We have also gone through order dated 30.09.2007 passed by  
this Court.

In our view, ends of justice will be met if the High Court is  
requested to dispose of the writ petition at an early date.

Ordered

accordingly.

We also direct that till the disposal of the writ petition by the High Court, order dated 30.09.2007 passed by this Court shall remain operative.

With the above observation, the special leave petition is disposed of.

(Satish K.Yadav)  
Court Master

(Phoolan Wati Arora)  
Court Master